

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI  
Appeal No. 36 of 2023**

**S. Prasanth Kumar,  
Krishnagar District - 635109**

.... petitioner

Vs

**1. State Level Environment Impact Assessment Authority (SEIAA)  
Rep. by its Member Secretary,**

... Respondent

**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENTS**

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Dated at Chennai this the 14<sup>th</sup> day of December, 2023

ME. SARASHWATHY  
Standing Counsel for SEIAA -TN

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Appeal No. 36 of 2023**

S. Prasanth Kumar,  
S/o, Mr. Srinivasan  
No. 5/516, Munidevi Naga,  
Hosur Taluk,  
Krishnagar District - 635109

**.... Petitioner**

**Vs.**

1. State Level Environment Impact Assessment Authority (SEIAA)  
Rep. by its Member Secretary,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1.Jeenis Road, Saidapet,  
Chennai- 600015
2. State Level Expert Appraisal Committee (SEAC),  
Rep. by its Chairman,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No. 1, Jeenis Road, Saidapet, Chennai – 600015.

**...Respondent**



**Member Secretary**  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maaligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

**COUNTER AFFIDAVIT FILED ON BEHALF OF 1<sup>st</sup> RESPONDENT  
AND 2<sup>nd</sup> RESPONDENT**

I, Deepak S. Bilgi, I.F.S., S/o Mr. Siddappa, aged about 44 years having office at, Third Floor, Panagal Maaligai, No.1, Jeenis Road, Saidapet, Chennai-600015, do hereby solemnly affirm and sincerely state as follows;

1. I am filing this counter Affidavit on behalf of the 1<sup>st</sup> Respondent and 2<sup>nd</sup> Respondent / SEIAA-TN herein and as such I am well acquainted with the facts and the circumstances of the case from the record available in this office.
2. I am working as Director, Department of Environment, Government of Tamil Nadu and as such I am well acquainted with the facts and circumstances of the case.
3. I respectfully submit that I deny all the averments made in the Affidavit except those that are specifically admitted herein.
4. I respectfully submit that the ~~Writ~~ Petition filed by the Petitioner is not maintainable and liable to be dismissed in limine for the following reasons.
5. I respectfully submit that, I deny all the averments made in Affidavit in para-No.27, 28. The Petitioner seeks Environmental Clearance for the Proposed Rough stone quarry lease over an extent of 3.35.0Ha at S.F.No. 588 (Part) of Alur Village, Hosur Taluk, Krishnagar District, Tamil Nadu by Thiru. S. Prasanth Kumar –under Category “B2” of Item 1(a) “Mining of Minerals Projects” of the schedule to the EIA Notification, 2006 – Reg.
6. I humbly submit that the petitioner had also obtained necessary environment clearance from the **DEIAA** under Environment Impact Assessment (**EIA**) NOTIFICATION, 2006, Vide Letter No. DEIAA-TN/F.No. 03. DEIAA-KG/EC No .86/2018 dated 27.08.2018 further, the Deputy Director of town and country planning, Dharmapuri, in his letter No. 2441/2018, wherein stated that the lease applied area is situated in “Non Planning Area”.
7. It is respectfully submitted that; the proposal was placed for appraisal in 393<sup>rd</sup> meeting of State **Expert Appraisal Committee (SEAC) (ANNEXURE 1)** held on 20.07.2023. Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few

Member Secretary

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maaligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

*(Signature)*

Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maaligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

habitations/dwellings within 300 m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. **Hence the Committee decided not to recommend the proposal.**

8. Environment Clearance is an Independent Clearance, just because the petitioner obtained approvals / permissions from the other Statutory Departments, he cannot claim Environment Clearance as a matter of Rights. Environment Clearance is independently decided by the committee as per the norms laid in the EIA notification. Also, the committee has appraised the project from the point of view of ecological concern and protection to the Environment.
9. The subject was placed in the 643<sup>rd</sup> meeting of **State Level Environment Impact Assessment Authority (SEIAA) (ANNEXURE 2)** held on 01.08.2023 and The Authority accepted the decision of SEAC and decided to request the Member Secretary to grant rejection letter to the proponent as per the 393<sup>rd</sup> Meeting of SEAC held on 20.07.2023. Hence, this file is rejected, closed and recorded. Subsequently the minutes of 393<sup>rd</sup> SEAC meeting held on 20.07.2023 and minutes of 643<sup>rd</sup> SEIAA meeting held on 01.08.2023 was uploaded in the Parivesh portal for proponent reference.
10. Accordingly, a rejection letter vide No SEIAA – TN / F. No 10090/2023 dated on 07.08.2023 was issued to project proponent, which states that, **(ANNEXURE 3)**

*“The proposal was placed in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 vide reference 3<sup>rd</sup> cited. Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few habitations/dwellings within 300m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. **Hence the Committee decided not to recommend the proposal.***

*Further, the proposal was placed in the 643<sup>rd</sup> Authority meeting held on 01.08.2023 vide reference 4<sup>th</sup> cited. The authority noted that this proposal was placed for appraisal*

  
**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN**  
 Panagal Maligai, No.1, Jeenis Road,  
 Saidapet, Chennai - 15

*in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 and SEAC has not recommended the proposal”.*

In view of the above, SEIAA accepts the decision of SEAC and decided to request the Member Secretary to grant rejection letter to the proponent as per the 393<sup>rd</sup> meeting of SEAC held on 20.07.2023.

**Hence, the above-mentioned file is rejected, closed and recorded accordingly.**

**11.** The petitioner has submitted the request for re-appraisal of file vide letter dated on 23.08.2023. **(ANNEXURE 4)**

It was Informed to the Project proponent that; the rejected proposals will not be reconsidered for appraisal at SEIAA / Tamil Nadu vide letter No SEIAA – TN /F.No.10090/2023 dated on 19.09.2023.

In this connection, the proposal by project proponent placed in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023. Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few habitations/dwellings within 300 m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. **Hence the Committee decided not to recommend the proposal.**

Further, the proposal was placed in the 643<sup>rd</sup> Authority meeting held on 01.08.2023. The authority noted that this proposal was placed for appraisal in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 and SEAC has not recommended the proposal. Subsequently after detailed deliberations, Authority decided not to grant the proposal for the grant of Environmental Clearance. Further, the Authority rejected, closed and recorded this proposal.

Meanwhile, project proponent has resubmitted the request for re-appraisal of file before SEIAA-TN.

  
Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai, No.1, Jeeris Road,  
Saidapet, Chennai - 15

**In view of the above, hereby it was informed to the project proponent that the rejected proposals will not be re-considered for appraisal at SEIAA/ Tamil Nadu.**

Further, as per Section 16 of the National Green Tribunal Act, 2010

*“Any person aggrieved by,*

*(i) an order made, on or after the commencement of the National Green Tribunal Act, 2010, refusing to grant environmental clearance for carrying out any activity or operation or process under the Environment (Protection) Act, 1986 (29 of 1986); may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal: Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.”*

If the project proponent (PP) feels aggrieved by the decision of SEIAA in regard to grant/rejection of environmental clearance, the PP may approach Hon'ble Court.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem fit and proper in light of the facts and circumstances of this case and thus render justice.

*rate*  
28/11/2023  
Member Secretary  
MEMBER SECRETARY  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai No.1, Jeeris Road, SEIAA - TN  
Sawapet, Chennai - 15

Solemnly affirmed at Chennai on

**BEFORE ME**

this the 28<sup>th</sup> day of November, 2023 and

*Rathin*  
7519/2023

signed his name in my presence.

**ADVOCATE: CHENNAI**

and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The project proponent shall submit a Certified Compliance Report as per the MoEF&CC O.M dated.08.06.2022 for the previous EC dated.27.08.2018.
2. The PP shall furnish letter from AD, mines including the following details.
  - i. Existing pit dimension through precise mine surveying (DGPS)
  - ii. Quantity achieved Vs EC Approved Quantity
  - iii. Balance Quantity as per Mineable Reserve calculated.
  - iv. Mined out Depth as on date Vs EC Permitted depth
  - v. Details of illegal/illicit mining carried out in the proposed quarry site
  - vi. Violation in the quarry during the past working.
  - vii. Quantity of material mined out outside the mine lease area
  - viii. Condition of Safety zone/benches as on date
3. The PP shall furnish a valid modified Mining Plan duly approved by the competent authority (AD -Mines) for an ultimate working depth of less than 50m BGL & Production / Development data for the remaining life of the project.
4. The PP shall furnish ownership details of all survey numbers in EIA report.
5. The PP shall submit the stability status of the existing quarry wall and slope stability action plan by carrying out the scientific studies to assess the slope stability of the working benches to be constructed and existing quarry wall, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus.

**Agenda No: 393- 02**

**(File No: 10090/2023)**

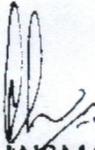
**Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar - for Environmental Clearance. (SIA/TN/MIN/431139/2023, Dated: 27.05.2023)**

The proposal was placed in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

  
MEMBER SECRETARY  
SEAC - TN

2

  
CHAIRMAN  
SEAC- TN

Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panimalar Maliga, No.1, Jeeris Road,  
Chennai - 15

  
Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panimalar Maliga, No.1, Jeeris Road,  
Chennai - 15

1. The Project Proponent, Thiru.S. Prasanth Kumar has applied for Environmental Clearance for the proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. Prior EC issued by DEIAA vide Lr.No.03/DEIAA-KGI/Ec.No.86/2018 Dated :27.08.2018.

Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few habitations/dwellings within 300 m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. Hence the Committee decided not to recommend the proposal.

**Agenda No: 393-03**

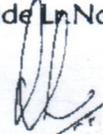
**(File No: 10084/2023)**

**Proposed Fireclay quarry over an extent of 3.21.5 Ha at S. F. Nos. 336/4 (Part), 336/5, 336/8 & 336/9 (Part) of Therani Village, Alathur Taluk, Perambalur District, Tamil Nadu by Thiru. C. Senthil Kumar - For Terms of Reference. (SIA/TN/MIN/430996/2023 dt. 27.05.2023)**

The proposal was placed for appraisal in this 393<sup>rd</sup> meeting of SEAC held on 20.07.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in). **The SEAC noted the following:**

1. The Project Proponent, Thiru. C. Senthil Kumar has applied seeking Terms of Reference for the proposed Fireclay quarry over an extent of 3.21.5 Ha at S.F.Nos. 336/4 (Part), 336/5, 336/8 & 336/9 (Part) of Therani Village, Alathur Taluk, Perambalur District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Earlier the project proponent has obtained EC from DEIAA vide Lr.No.DEIAA-

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

  
Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai, No.1, Jeanis Road,  
Saidapet, Chennai - 15

**MINUTES**

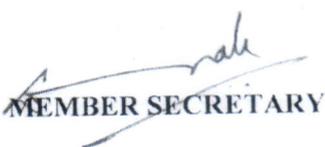
**643<sup>rd</sup> MEETING**

**STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMIL NADU**

**Date: 01.08.2023**

**MINUTES OF THE 643<sup>rd</sup> MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY HELD ON 01.08.2023.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 642 <sup>nd</sup> meeting of the Authority held on 31.07.2023.		The minutes of the 642 <sup>nd</sup> meeting of the Authority held on 31.07.2023 was confirmed.
b)	The Action taken on the decisions of the 642 <sup>nd</sup> meeting of the Authority held on 31.07.2023.		The Member Secretary informed that 642 <sup>nd</sup> Minutes uploaded in Parivesh website and action taken report will be putup ensuing meeting.
1.	Proposed Rough stone Quarry over an extent of 3.70.0 Ha at SF. No. 457 (part-2) of Hosappuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. P. Venkata Reddy - For Terms of Reference. (SIA/TN/MIN/431072/2023, Dt. 27.05.2023)	10083	The authority noted that this proposal was placed for appraisal in 393 <sup>rd</sup> meeting of SEAC held on 20.07.2023. the committee has furnished its recommendations for granting ToR with Public hearing subject to the conditions stated therein. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing</b> under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal conditions in addition to the conditions in 'Annexure B' of this minute.
2.	Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar - for Environmental	10090	The authority noted that this proposal was placed for appraisal in 393 <sup>rd</sup> meeting of SEAC held on 20.07.2023. Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few habitations/dwellings within 300 m. Besides, the

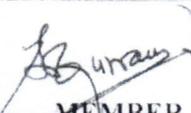
  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

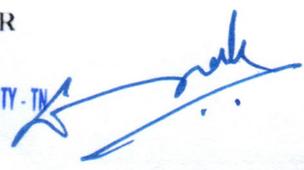
	<p>Clearance. (SIA/TN/MIN/431139/2023, Dated: 27.05.2023)</p>		<p>proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction &amp; volume coming from such elevated places. <b>Hence the Committee decided not to recommend the proposal.</b></p> <p>In view of the above, SEIAA accepts the decision of SEAC and decided to request the Member Secretary to grant rejection letter to the proponent as per the 393<sup>rd</sup> Meeting of SEAC held on 20.07.2023. Hence, this file may be closed and recorded.</p>
<p>3.</p>	<p>Proposed Fireclay quarry over an extent of 3.21.5 Ha at S. F. Nos. 336/4 (Part), 336/5, 336/8 &amp; 336/9 (Part) of Therani Village, Alathur Taluk, Perambalur District, Tamil Nadu by Thiru. C. Senthil Kumar - For Terms of Reference. (SIA/TN/MIN/430996/2023 dt. 27.05.2023)</p>	<p>10084</p>	<p>The authority noted that this proposal was placed for appraisal in 393<sup>rd</sup> SEAC meeting held on 20.07.2023. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions in addition to the conditions in 'Annexure B' of this minutes.</p>
<p>4.</p>	<p>Proposed Pebbles quarry lease area over an extent of 1.22.68 Ha at S.F.Nos. 16/1C3A, 16/1C3B, 16/3A2 &amp; 16/3B of Sorapattu Village, Marakkanam Taluk, Viluppuram District, Tamil Nadu by Thiru. S. Panneerselvam - For</p>	<p>10098</p>	<p>The authority noted that the subject was appraised in 393<sup>rd</sup> SEAC meeting held on 20.07.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p><b>After detailed discussions, the Authority taking into account the recommendations of SEAC and</b></p>

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai, No.1, Jeehis Road,  
Saidapet, Chennai - 15





**THIRU.DEEPAK S. BILGI, I.F.S**  
**MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY-TAMILNADU**

3rd Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet  
Chennai-600015  
Phone No.044-24359973  
Fax No. 044-24359975

**Letter No.SEIAA-TN/F.No.10090/2023 dated: 07.08.2023.**

To

Thiru.S. Prasanth Kumar,  
S/o. V. Srinivasan,  
No.5/516, Munidevi Nagar,  
Hosur Taluk,  
Krishnagiri District.

Sir,

Sub: SEIAA-TN – Proposal seeking Environmental Clearance for Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar - under 1(a) Mining projects of the schedule of the EIA Notification, 2006 – not recommended – rejected - Application Closed and Recorded – Regarding.

- Ref: 1. Online Proposal No. SIA/TN/MIN/431139/2023, Dated:27.05.2023.  
2. Prior EC issued by DEIAA vide Lr.No.03/DEIAA-KGI/Ec.No.86/2018 dated :27.08.2018.  
3. Minutes of the 393<sup>rd</sup> SEAC meeting held on 20.07.2023.  
4.Minutes of the 643<sup>rd</sup> SEIAA meeting held on 01.08.2023.

I invite kind attention to the reference 1<sup>st</sup> cited above wherein you have submitted application for the Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.

The proposal was placed in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 vide reference 3<sup>rd</sup> cited. Based on the presentation made by the proponent, SEAC noted that there are

**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN**  
Panagal Maligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

considerable number of poultry farm houses / structures and few habitations/dwellings within 300m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. **Hence the Committee decided not to recommend the proposal.**

Further, the proposal was placed in the 643<sup>rd</sup> Authority meeting held on 01.08.2023 vide reference 4<sup>th</sup> cited. The authority noted that this proposal was placed for appraisal in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 and SEAC has not recommended the proposal.

In view of the above, SEIAA accepts the decision of SEAC and decided to request the Member Secretary to grant rejection letter to the proponent as per the 393<sup>rd</sup> meeting of SEAC held on 20.07.2023.

Hence, the above-mentioned file is **rejected, closed and recorded accordingly.**

*[Handwritten signature]*  
**MEMBER SECRETARY**  
SEIAA-TN

*[Handwritten signature]*

**Member Secretary**  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

MEMBER SECRETARY  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
Panagal Maligai, No.1, Jeenis Road,  
Saidapet, Chennai - 15

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 Wt:15gms  
 Amt:0.00SS:25.00  
 <Track on www.indiapost.gov.in>



**Member Secretary**  
 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN  
 Panagai Maligai, No.1, Jeenis Road,  
 Saidapet, Chennai - 15



THIRU.DEEPAK S. BILGI, I.F.S.,  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai-15.

Phone No. 044-24359973

Fax No. 044-24359975

**Letter No. SEIAA-TN/F.No.10090/2023 dated: 19.09.2023**

To

Thiru.S. Prasanth Kumar  
S/o. V. Srinivasan,  
No.5/516, Munidevi Nagar,  
Hosur Taluk,  
Krishnagiri District.

Sir,

Sub: SEIAA-TN – Environmental Clearance - Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar – Proposal seeking EC was rejected by SEIAA – PP request for Reappraisal – Regarding.

- Ref: 1. Online Proposal No. SIA/TN/MIN/431139/2023, dated: 27.05.2023.  
2. Your application submitted for Environmental Clearance dated: 02.06.2023.  
3. Minutes of 393<sup>rd</sup> SEAC meeting held on 20.07.2023.  
4. Minutes of 643<sup>rd</sup> SEIAA meeting held on 01.08.2023.  
5. Your request letter for Reappraisal dated 23.08.2023.

I invite kind attention to the reference cited above where in you have submitted application for the Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF.No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.

In this connection, your proposal was placed in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023. Based on the presentation made by the proponent, SEAC noted that there are considerable number of poultry farm houses / structures and few habitations/dwellings within

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300 m. Besides, the proposed quarrying site is also an elevated mound with agricultural activities all around. Hence, the Committee noted that the proposed rough stone quarrying operation in this area will also affect the waterflow direction & volume coming from such elevated places. **Hence the Committee decided not to recommend the proposal.**

Further, the proposal was placed in the 643<sup>rd</sup> Authority meeting held on 01.08.2023. The authority noted that this proposal was placed for appraisal in 393<sup>rd</sup> meeting of SEAC held on 20.07.2023 and SEAC has not recommended the proposal. Subsequently after detailed deliberations, Authority decided not to grant the proposal for the grant of Environmental Clearance. Further, the Authority rejected, closed and recorded this proposal.

Meanwhile, you have resubmitted the request for re-appraisal of file vide ref 5<sup>th</sup> cited before SEIAA-TN.

In view of the above, hereby it is informed that the rejected proposals will not be re-considered for appraisal at SEIAA/ Tamil Nadu.

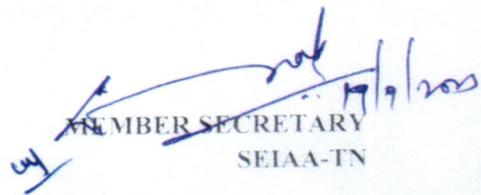
Further, As per Section 16 of the National Green Tribunal Act, 2010

*"Any person aggrieved by,*

*(i) an order made, on or after the commencement of the National Green Tribunal Act, 2010, refusing to grant environmental clearance for carrying out any activity or operation or process under the Environment (Protection) Act, 1986 (29 of 1986); may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal: Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days."*

If the project proponent (PP) feels aggrieved by the decision of SEIAA in regard to grant/rejection of environmental clearance, the PP may approach Hon'ble Court.

The receipt of the letter may be acknowledged.



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SEIAA-TN

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L.F. NO: SE/BA-TN/F.No: 10090/2023/dt: 19.8.2023.

आर.पी.54  
R.P.-54

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\* अनावश्यक को काट दिया जाए  
\* Strike out if not relevant

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\*Insured for Rupees Jhin. S. Pradanth Kumar

पाने वाले S/o V. Srinivasan/ no: 5/ 516, muniderinagar

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Krishnagiri - Dt.

को / On Pin: 635109

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Date Stamp of office of Delivery

Prasanth Kumar  
हस्ताक्षर और नाम / Signature and Name

Prasanth Kumar

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State Level Environment Impact Assessment Authority,  
Third Floor, Panagal Maligai,  
Saidapet, Chennai - 600 015.

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**GOOGLE IMAGE SHOWING OF 100M, 200M, 300M & 500M RADIUS**



*M. Radhan Babu*

*K. S. Rakesh*

**Member Secretary**  
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State Environment Impact Assessment  
 Authority  
 Tamil Nadu



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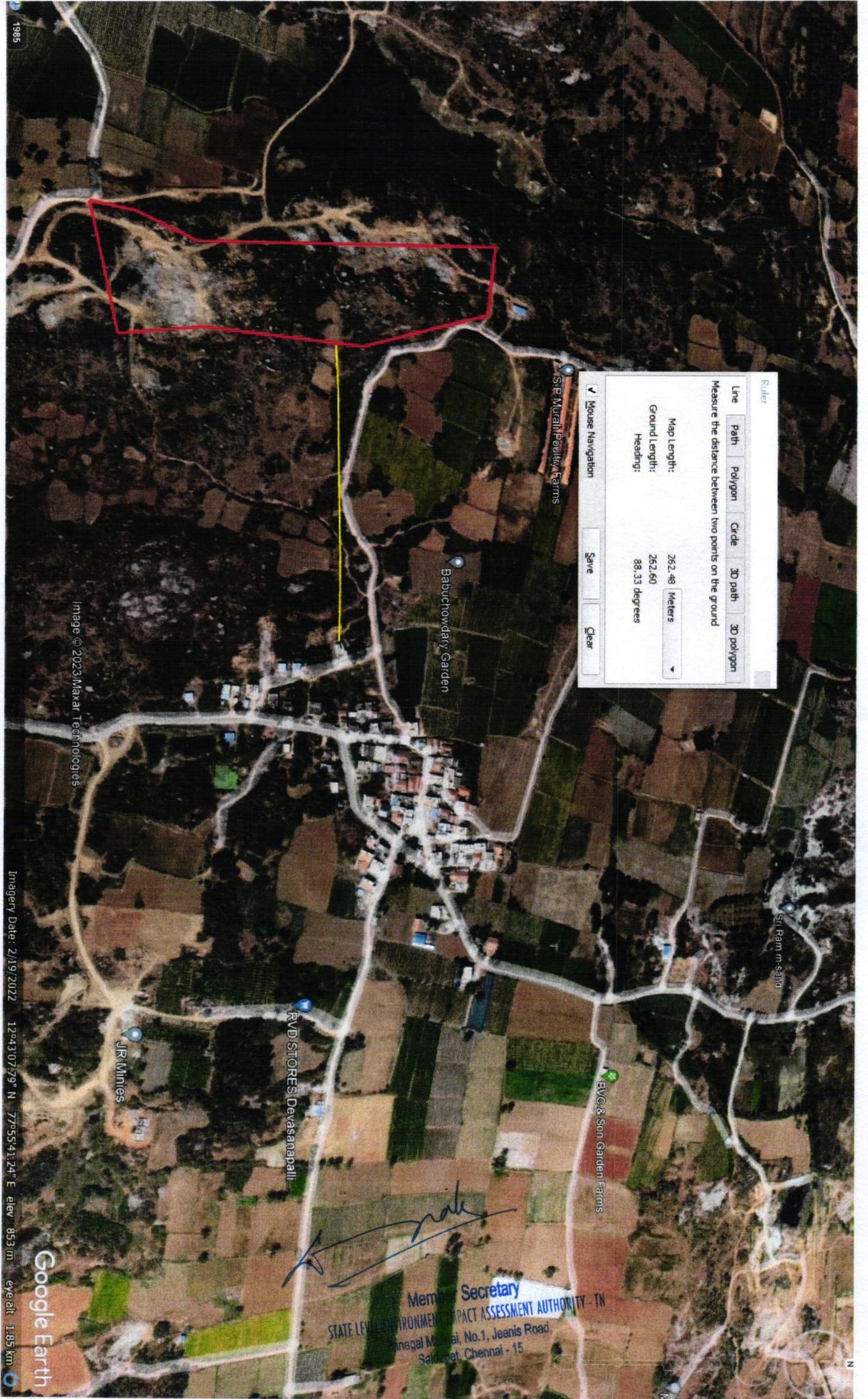
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S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	* Attached Files	View Timeline Details
1	<b>Proposal No</b> : SIA/TN/MIN/431139/2023 <b>File No</b> : 10090 <b>Proposal Name</b> : Alur Village Rough Stone Quarry	<b>State</b> : Tamil Nadu <b>District</b> : <b>Tehsil</b> :	<b>Date of Submission for TOR</b> : 19 <b>Date of Submission for EC</b> : Jul 2023	Non-Coal Mining	SRINIVASAN PRASANTH KUMAR	Rejection Letter Granted	 	



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*[Signature]*



Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length: 252.48 Meters

Ground Length: 262.60

Heading: 88.33 degrees

Mouse Navigation Save Clear

*Signature*

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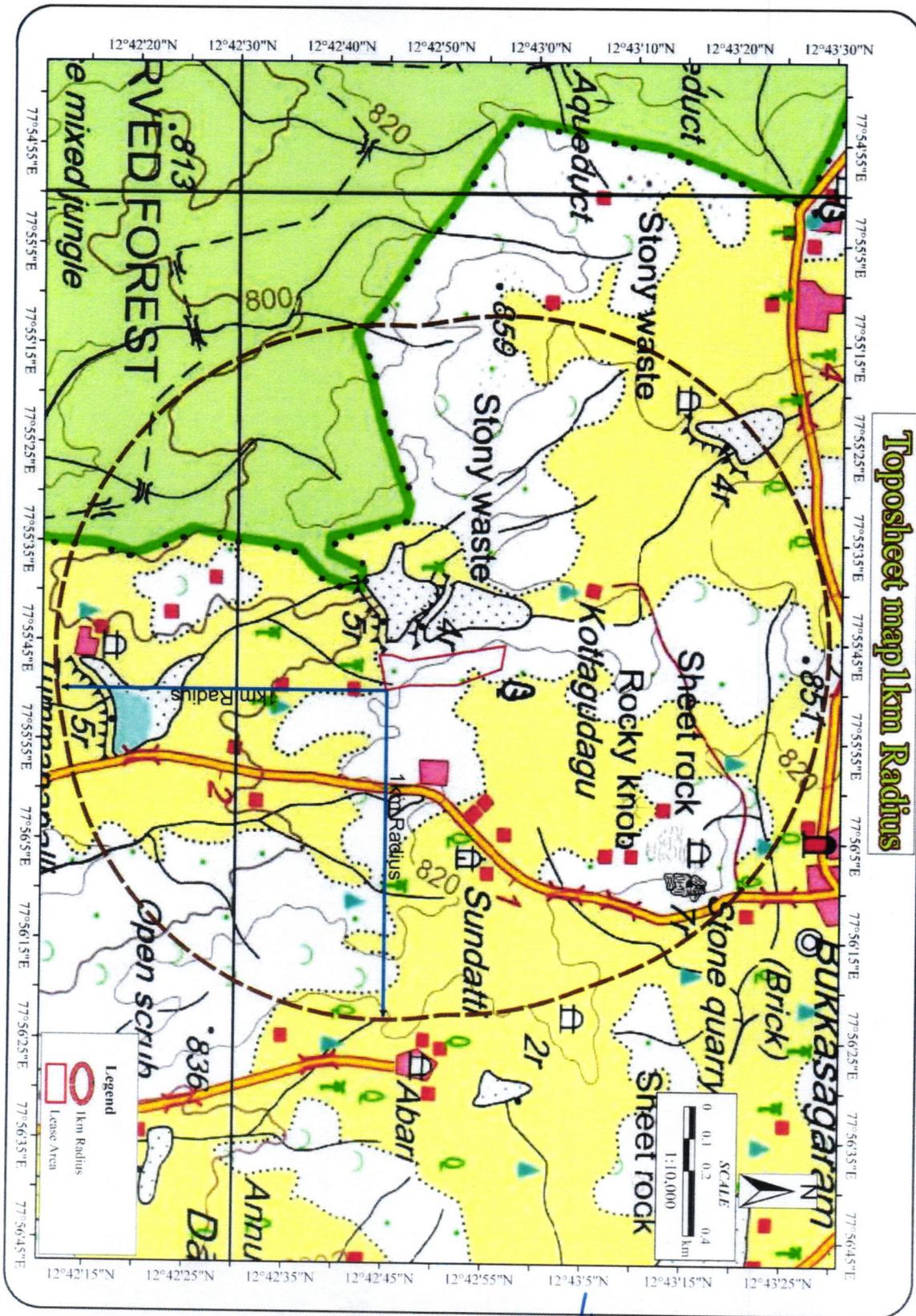
Image © 2023 Maxar Technologies

Imagery Date: 2/19/2022 12°43'07.79" N 77°59'41.24" E elev: 853 m eye alt: 1.85 km

Google Earth

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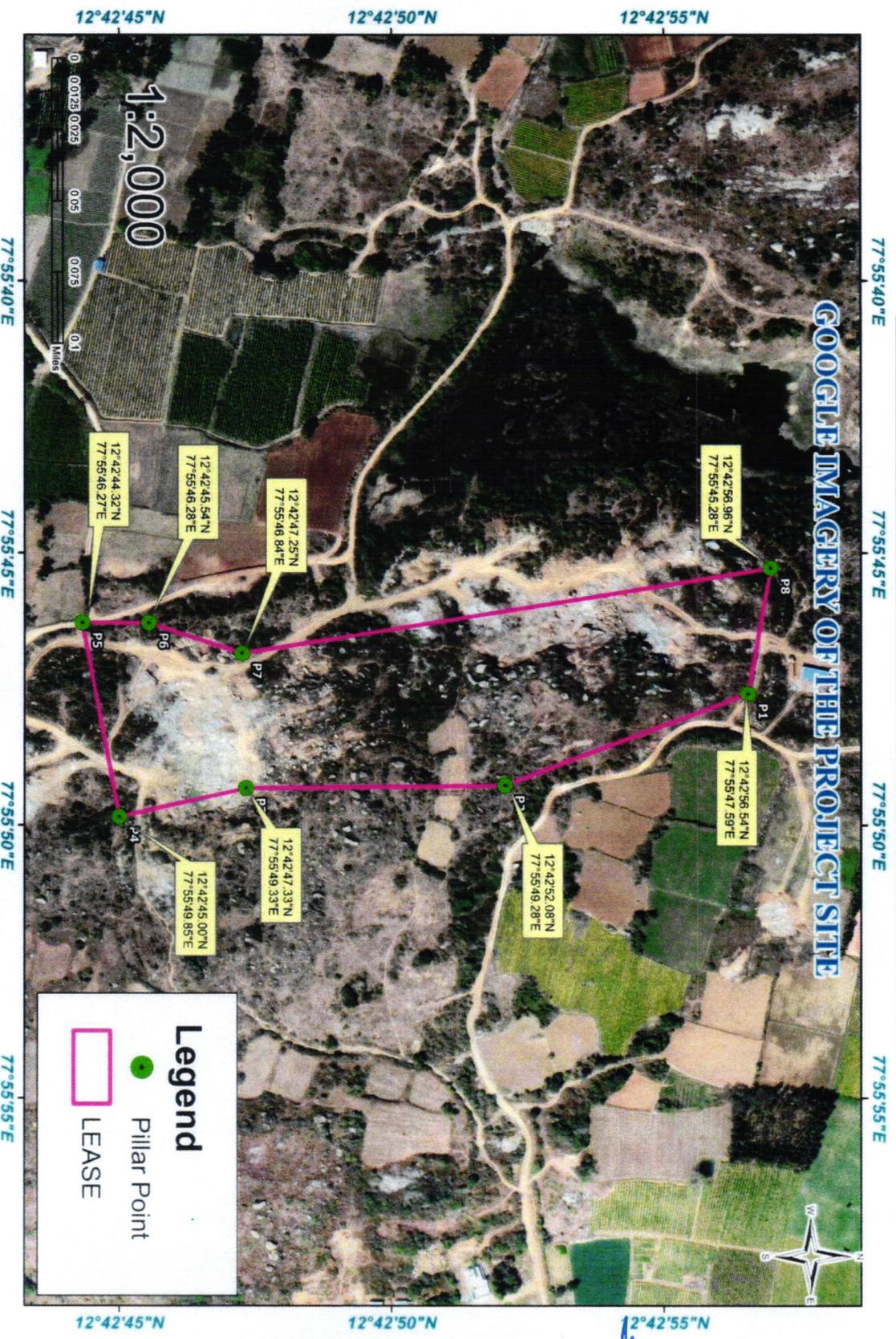
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Toposheet map 1km Radius

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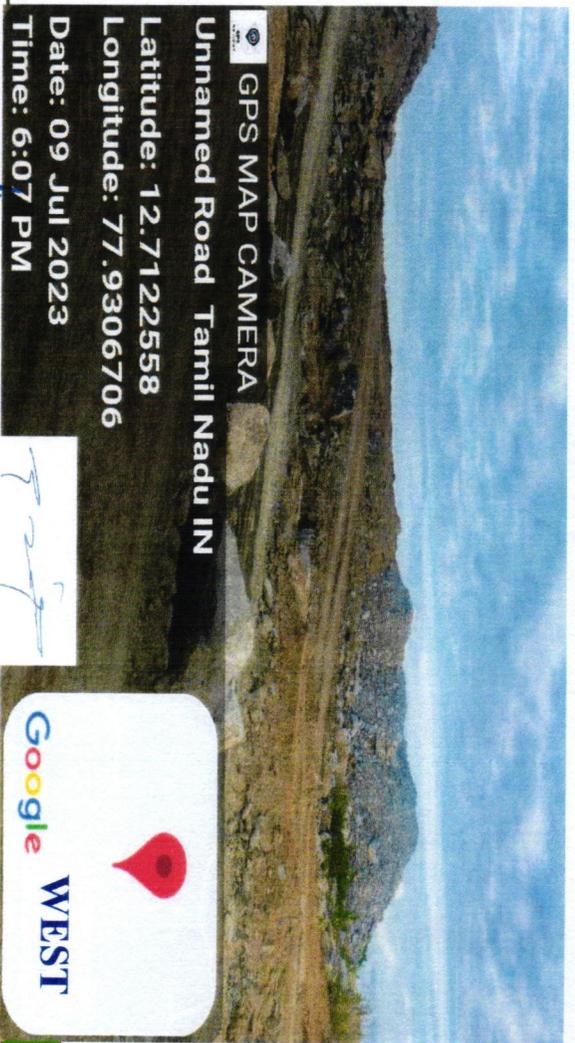
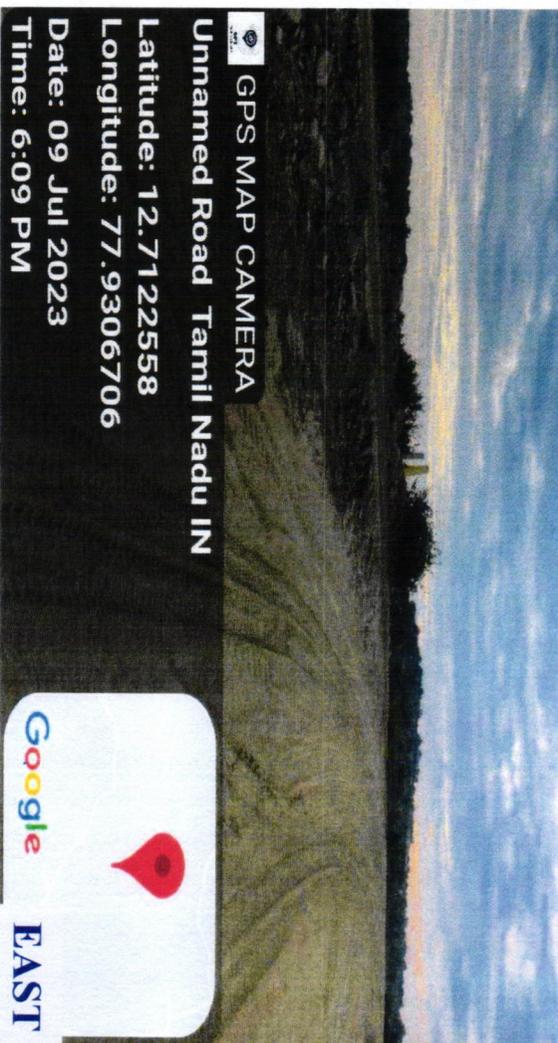
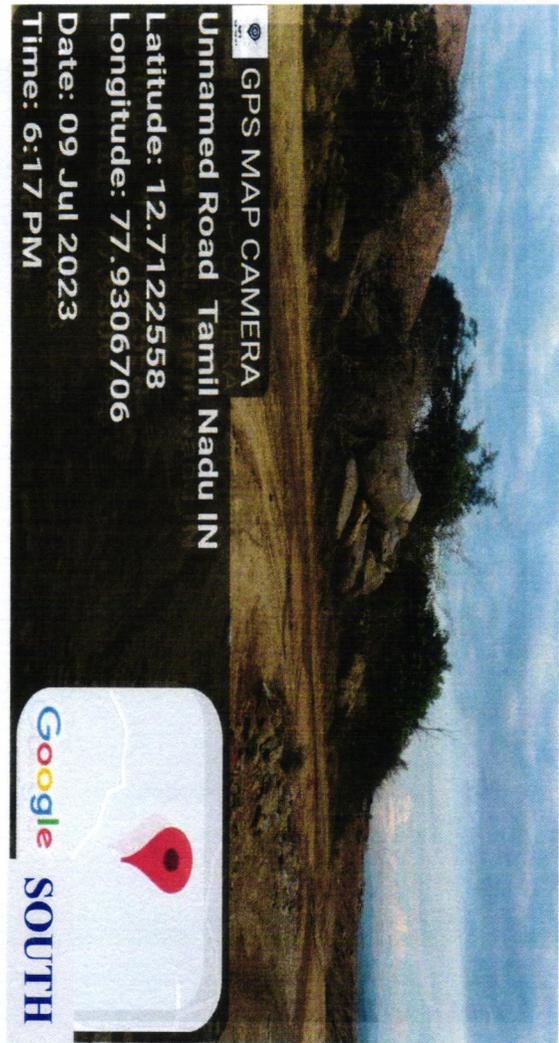
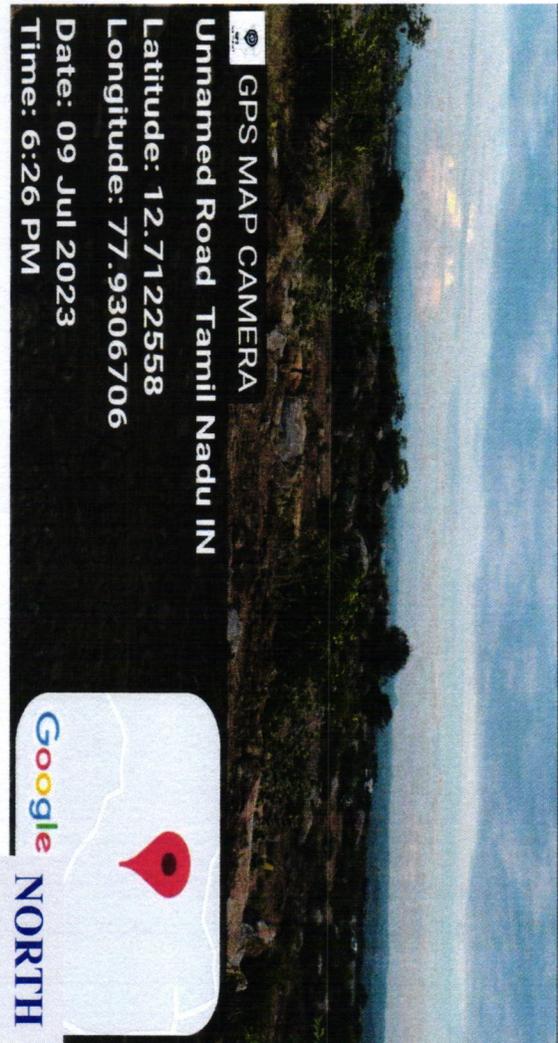
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### PROJECT SITE PHOTOGRAPHS



## Common Application Form

## Project Details

<b>1. Details of Project</b>	
1.1. Name of the Project	Alur Village Rough Stone Quarry
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/131019/2023
1.4. Description of Project	S.F. No: 588(PART) Village: Alur Taluk: Hosur District: Krishnagiri State: Tamil Nadu
<b>2. Details of the Company/Organization/User Agency making application</b>	
2.1. Legal Status of the Company/Organization/User Agency	Individual
2.2. Name of the Company/ Organization/ User agency	SRINIVASAN PRASANTH KUMAR
<b>Registered address</b>	
2.3. Address	S. Prasanth Kumar, S/o. V. Srinivasan, No.5/516, Munidevi Nagar, Hosur Taluk, Krishnagiri District.
2.4. Village /Town / City	Hosur
2.5. State	TAMIL NADU
2.6. District	KRISHNAGIRI
2.7. Pin Code	635109
2.8. E-mail address	prasanth27023@gmail.com
2.9. Mobile number	9566340120
<b>3. Details of the person making application</b>	
3.1. Name	SRINIVASAN PRASANTH KUMAR
3.2. Designation	Project Proponent
<b>Correspondence address</b>	
3.3. Address	S. Prasanth Kumar, S/o. V. Srinivasan, No.5/516, Munidevi Nagar, Hosur Taluk, Krishnagiri District.
3.4. State	TAMIL NADU
3.5. District	KRISHNAGIRI
3.6. Pin Code	635109
3.7. E-mail address	prasanth27023@gmail.com
3.8. Mobile number	9566340120

## Project Location

<b>4. Location of the Project or Activity</b>	
4.1. Upload KML	final kml for seiaa.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO
5. Shape of the Project	Non - Linear

## Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
D43X14	TAMIL NADU	Krishnagiri	Hosur	Alur	S.F.No: 588(PART)
D43X14	TAMIL NADU	Krishnagiri	Hosur	BUKKASAGARAM	

## Remarks

N/A

## 6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved	
6.2. Non-Forest Land [A]	3.35
6.3. Forest Land [B]	0
6.4. Total Land [A+B]	3.35

## Project Activity Cost

## 6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)	137.3
Amount in Words: One Hundred Thirty Seven Point Three Lakh(s) Only	

  
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## 7. Employment likely to be generated

## 7.1. During construction phase

Permanent employment

Temporary employment

## 7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A]	15
7.2.2. Period of employment (No. of days) [B]	1500
7.2.3. No. of man-days [X]=[A]*[B]	22500
Temporary employment	
7.2.4. Temporary / Contractual employment (No. of Man days) [Y]	3
7.2.5. Total [X] +[Y]	22503

## Others

8. Whether Rehabilitation and Resettlement (R&R) involved?	NO
9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?	NO
10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?	Not applicable as the project or activity is site specific
11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?	NO
12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	NO
13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?	NO



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